

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/01155/2017

Jabalpur, this Thursday, the 18th day of January, 2018

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Chandrashekhar Walimbe
S/o Late Shri Ramchandra Walimbe
Aged about 51 years,
Secretary Real Estate Regulatory Authority (RERA)
Bhopal Madhya Pradesh
R/o D-3/2 Char Imli
Bhopal (M.P.) 462016

-Applicant

(By Advocate –**Shri Vipin Yadav**)

V e r s u s

1. Union of India,
Department of Personnel and Training
Ministry of Personnel, Public
Grievances and Pensions
Through Secretary
New Delhi 110004

2. State of M.P.
Through Secretary,
General Administrative
Department (Personnel)
Mantralaya,
Valabh Bhawan,
Bhopal (MP) 462016

3. Chottay Singh,
Additional District Magistrate
Collectorate office
Near Clock Tower
Jabalpur 482001

- Respondents

(By Advocate –Shri S.P. Singh)

O R D E R (Oral)

The case of the applicant is that though he has made representation dated 16.06.2017 which is still pending before the respondent No.1.

2. The learned counsel for the applicant submitted that the applicant was appointed on 11.10.1993 as a Deputy Collector on probation for a period of two years and thereafter the applicant was transferred during the probation period four times and therefore he could not appear in the departmental examination as provided under Rule 13(6) of the Madhya Pradesh State Administrative Services Recruitment and Condition Rules, 1975 and appeared in the examination in December 1996 and cleared the same and result was published in January 1997 and accordingly the applicant was confirmed on the post of Deputy Collector w.e.f.22.01.1997 (AnnexureA-2). It was further submitted that the seniority list published in the year 1997, applicant was placed at Serial No.488 and was placed in bottom in 1993 batch which is clear as per Annexure A-3. Now the grievance of the applicant is that on 16.06.2017 a seniority list was prepared in respect of officers who were appointed to IAS by promotion against the State Civil Services quota and applicant was shown at Serial No.24 i.e. below

the batch of 1994 although the applicant belongs to the 1993 batch.

3. At this stage, the learned counsel for the applicants submits that his representation dated 16.06.2017 is pending with the respondent No.1 and he will be satisfied if the respondent No.1 is directed to decide the same within time bound manner.

4. In these circumstances, the respondent No.1 is directed to decide applicant's representation dated 16.06.2017 within a period of three months from the date of receipt of copy of this order.

5. Needless to say that the representation of the applicant shall be decided by way of a speaking order as per law.

6. With these directions, this Original Application is disposed of.

**(Ramesh Singh Thakur)
Judicial Member**

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